

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 37/2016
OA No. 2560/2015**

New Delhi this the 13th day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Shri Anil Kumar,
S/o Sh. J.K. Tiwari,
DOB: 12.10.1956,
(Age: 58 years)
R/o Bungalow No.1,
Type-V, Central Excise Colony,
Indore, MP-452001
Working as Commissioner,
Central Excise, Gwalior,
M.P.

- Petitioner

(By Advocates: Mr. R.N. Singh with Mr. Amit Sinha)

VERSUS

1. Mr. Hasmukh Adhia,
Secretary, Department of Revenue,
Ministry of Finance,
North Block,
New Delhi-110001
Through its Secretary
2. Mr. Najib Shah, Chairman,
Central Board of Excise & Customs,
North Block, New Delhi-110001 -Respondents

(By Advocate:Mr. D.S. Mahendru)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter was taken up for hearing, the learned counsel for the respondents, while drawing

attention of the Tribunal to Annexure R/1 order dated 28.04.2016, submits that they have fully complied with the orders of this Tribunal, which is not disputed by the learned counsel for the petitioner.

2. In the circumstances, the CP is closed. Notices are discharged. However, the applicant is at liberty to question the order now passed, if he is still aggrieved, in accordance with law.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

/lg/